

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.206

C.P.(CAA)/27(AHM)2024 in C.A.(CAA)/1(AHM)2024

Proceedings under Section 230-232

IN THE MATTER OF:

ArcelorMittal Nippon Steel India Limited

.....Applicant

.....Respondent

Order delivered on: 04/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant	: Mr. Rashesh Sanjanvala, Sr. Advocate a/w.
	: Mr. Raheel Patel, Advocate
For the RD Office	: Mr. Shiv Pal Singh, Dy. Director
For Income Tax Dept.	: Ms. Kinjal Vyas, Advocate for
	: Ms. Maithili Mehta, Advocate

ORDER
(Hybrid Mode)

Learned Counsel for the applicant Transferee Co. submits that the report by income tax department is awaited. However, RD and OL have already filed their reply and response to the same has also been filed. Learned Dy. Director, RD Office submits that the response to the report filed by the applicant Transferee Co. under observation/ consideration.

Further, proxy counsel for the income tax department seeks more time to file report in this matter qua the transferee company which is allowed.

Let needful be done within a period of two weeks.

Re-list on 01.08.2024.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)